## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2243 ANSWERED ON:07.12.2011 TRAINED TEACHERS Shekhar Shri Neeraj;Singh Shri Yashvir

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a number of teachers in the country do not possess the minimum qualifications as per the criteria of RTE Act;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government provides training to teachers under Sarva Shiksha Abhiyan (SSA);
- (d) if so, the details thereof;
- (e) the details of teachers who were trained under SSA during the last three years and the current year, State- wise; and
- (f) the details of other steps taken by the Government to ensure efficiency of school teachers and quality education to students, particularly in rural areas?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a) & (b): A Statement showing the number of teachers, State-wise, who do not possess minimum qualifications as per the criteria of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 is given in Annexure I.
- (c) to (e): Sarva Shiksha Abhiyan (SSA) programme provides for
- (i) In-service training to all elementary teachers of up to 20 days duration 10 days each at Bloc Resource Centre (BRC) and Cluster Resource Centre (CRC) in a year, (ii) 30 days induction training to new teachers joining service, and (iii) training of untrained teachers to enable them to acquire professional qualifications. A Statement showing the details of training provided to number of teachers during the last three years and in the current year is given at Annexure II.
- (f): The Right of Children to Free and Compulsory Educat (RTE) Act, 2009 has become operative with effect from 1st April, 2010. The RTE Act provides that every child in the 6-14 age group shall have a right to free and compulsory education till completion of elementary education. It prescribes norms and standards for Pupil Teacher Ratio (PTR), school infrastructure and facilities. It lays down that the curriculum and evaluation process shall be in accordance with the values enshrined in the Constitution of India, and shall take into account the all-round development of the child, build on the child's knowledge, potentiality and talent, provide for learning through activities, discovery and exploration, and shall make the child free of fear, trauma and anxiety. The SSA Framework of Implementation has been revised to correspond with the provisions of the RTE Act, 2009 in terms of provisioning for additional teachers, classrooms and facilities in schools, as well as quality interventions.